

**IN THE INCOME TAX APPELLATE TRIBUNAL  
CIRCUIT BENCH, DEHRADUN**

**BEFORE HON'BLE MR. JUSTICE P.P. BHATT, PRESIDENT AND  
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT**

**ITA No.4752/Del/2016  
Assessment Year : 2006-07**

**Shri Puran Verma,  
46-E, Pathri Bagh,  
Dehradun.  
PAN : ACUPV7276M.  
(Appellant)**

**Vs. Deputy Commissioner of  
Income Tax,  
Central Circle,  
Dehradun.  
(Respondent)**

Appellant by : Shri Rajesh Singhal, AR.  
Respondent by : Shri N.C. Upadhyay, Senior DR.

Date of hearing : 05.03.2021  
Date of pronouncement : 05.03.2021

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT :**

This appeal by the assessee for the assessment year 2006-07 is directed against the order of learned CIT(A)-2, Agra (Camp at Dehradun) dated 31<sup>st</sup> March, 2016.

2. The learned counsel for the assessee, vide letter dated 27<sup>th</sup> February, 2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Decision pronounced in the open Court in the presence of both the parties on conclusion of hearing on 5<sup>th</sup> March, 2021.

Sd/-

**(JUSTICE P.P. BHATT)**  
**PRESIDENT**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

VK.

**Copy forwarded to: -**

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar